

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1632  
ANSWERED ON:23.03.2012  
MALPRACTICES IN THE MARKET SHRJOSE K. MANI  
Mani Shri Jose K.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether Securities & Exchange Board of India (SEBI) has recently barred companies from accessing capital market for indulging in various categories of malpractices like violating of disclosure norms, falsifying and withholding information and illegal diversion of funds garnered from share offerings;
- (b) if so, the category-wise list of companies thus debarred during each of the last three years;
- (c) whether there has been reports that punishments are not deterrent enough for preventing further scams; and
- (d) if so, the steps taken or proposed to be taken to improve the situation in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

a) Yes Sir.

b) The category-wise list of companies debarred by SEBI from accessing capital market, during the last three years is as under:

Category-wise list of companies debarred by SEBI from accessing capital market (2009-2012)

Year	Categories
	Violating disclosure norms Falsifying and withholding information Illegal diversion of funds garnered from share offerings
	1. Brooks Laboratories Ltd.
	2. Taksheel Solutions Limited
	3. PG Electroplast Ltd.
	4. Onelife Capital Advisos Ltd.

2011- 5.Bhartiya Global- 5.BhartiyaGlobalInfomedia Ltd. 5.Bhartiya Global Infom-  
12 Infomedia Ltd. edia Ltd.

6.Tijaria Polypies- 6. RDB Rasayan Ltd. 6.RDB Rasayan Ltd.  
Ltd

7.RDB Rasayan Ltd. 7. Tijaria Polypies Ltd 7.Tijaria Polypies Ltd

2010- - - -  
11

1.Jaybharat Textiles- I.Pyramid Saimira Theatre Ltd -  
& Real Estate

2.Jaybharat Textiles & Real-  
Estate

(c) No Sir.

(d) Not applicable in view of Reply (c) above.